FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RAJTECH INFRASTRUCTURE PVT LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	**Rajtech Infrastructure Pvt. Ltd**
2.	Date of incorporation of corporate debtor	23/03/2007
3.	Authority under which corporate debtor is incorporated / registered	RoC-Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201RJ2007PTC024084
5.	Address of the registered office and principal office (if any) of corporate debtor	Arnod Road, Pratapgarh, Rajasthan-312605
6.	Insolvency commencement date in respect of corporate debtor	09th September, 2022 (Order uploaded on website on 11th September, 2022)
7.	Estimated date of closure of Insolvency Resolution Process	08th March, 2023
8.	Name and registration number of the Insolvency professional acting as Interim Resolution Professional	**Name:- Ajay Kumar Atolia** **IBBI Regd. no.:** IBBI/IPA-001/IP-P01988/2020-2021/13127
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	**Address:** 889, Mahaveer Nagar First, Near Durgapur Railway Station, Tonk Road Jaipur 302018 **Email id:** ajay@srgoyal.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	**Osrik Resolution Pvt. Ltd.** **Address:** 908, 9th Floor, D Mall, Netaji Subhash Place, Pitampura- 100 034 **Email:** cirp.rajtech@gmail.com
11.	Last date for submission of claims	26th September, 2022 (14 days from receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub- section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms are available at: https://www.ibbi.gov.in/home/downloads (b) Details of authorized representatives are available at: https://ibbi.gov.in/insolvency-professional

Notice is hereby given that the National Company Law Tribunal, Jaipur Bench has ordered the commencement of Corporate Insolvency Resolution Process of the Rajtech Infrastructure Pvt. Ltd on 09th September, 2022.

The creditors of **Rajtech Infrastructure Pvt. Ltd**, are hereby called upon to submit their claims with proof on or before **26th September, 2022** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Ajay Kumar Atolia
Interim Resolution Professional
IP Reg. No.: IBBI/IPA-001/IP-P01988/2020-2021/13127
Authorisation for Assignment valid till 23-06-2023
Regd. Add: 889, Mahaveer Nagar First, Near Durgapur Railway Station, Tonk Road Jaipur 302018
Communication Add: 908, 9th Floor, D Mall, Netaji Subhash Place, Pitampura, Delhi-34

Date: 14th September 2022
Place: Jaipur

EQUITAS SMALL FINANCE BANK LTD.

(FORMERLY KNOWN AS EQUITAS FINANCE LTD)
Corporate Office: No.769, Spencer Plaza, 4th Floor, Phase-II, Anna Salai, Chennai, TN - 600002

POSSESSION NOTICE

(U/s. Rule 8 (1) - for immovable property)

Whereas the undersigned being the Authorized Officer of M/s. Equitas Small Finance Bank Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of powers conferred under section 13(12) read with [Rule 3] of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the below mentioned Borrowers to repay the total outstanding amount mentioned in the notice being within 60 days from the date of receipt of the said notice. Since the below mentioned Borrowers having failed to repay the below stated amount within the stipulated time, notice is hereby given to the below mentioned borrowers and the public in general that, the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002. The Borrowers in particular and the public in general are hereby cautioned not to deal with the schedule mentioned properties and any dealings with the properties will be subject to the charge of M/s. Equitas Small Finance Bank Limited and further interest and other charges thereon." The Borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets."

Name of the Borrower(s) /Co-Borrower (s)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Date of Symbolic Possession
Branch : Baran **LAN No: SEBARAN0187392** **Borrowers:** **Mr. Laxmi Narayan,** **Mrs. Sunita Bai,** **Mr. Surjmal, Mrs. Prem Bai**	All that pieces and parcels of non- agriculture being Residential Property having R/o Resides at, House No.13, Village- aamli executed by Gram Panchyat Richhnda Panchyat Samiti Atru District Baran (Raj.) admeasuring area 1225 Sq.Ft with all present and future superstructure thereon, Four corners of the said Property :- East - Road, West -Open Land, North - House of Kailashchand Bairwa, South - House of Jagdish	**07-03-2022 & ₹ 2,58,249/-**	**08-09-2022**
Branch : Baran **LAN No: SEBARAN0238055** **Borrowers:** **Dinesh Kumar Meena,** **Geeta Bai,**	All the pieces and parcels of non-agriculture property being Residential property is a part of Khasra No.80, Having Patta No.3523,Sanklap No.03,Situated at village Tisaya, Bairwa Basti, Gram Panchayat Tisaya, Panchayat Samiti Anta, Thesil Mangrol, District Baran, Rajasthan, 325206, Admeasuring Area 1392 Sq.Feet with all present and future superstructure, North : Common way, South : House of Rameshwar Meena, East : House of Kedar Meena, West : House of Nathu Lal Meena, Admeasuring Area 1392 Sq.Feet, Together with all buildings and structures attached to the earth or permanently fastend to anything attached to earth both present and future an all easamentary/mamool rights annexed thereto.	**28-05-2022 & ₹ 2,95,664/-**	**08-09-2022**

Place : Baran **Authorised Officer**
Date : 08.09.2022 **Equitas Small Finance Bank Ltd.**

Public Notice For E-Auction For Sale Of Immovable Properties

Sale of Immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) Corporate Office at Plot No.98,Udyog Vihar, Phase–IV,Gurgaon-122015.(Haryana) and Branch **Ambition Tower, Plot No. D-46-B, Offices No. 307 To 312, Malan Ka Chauraha, Agrasen Circle, Subhash Marg,C-Scheme, Jaipur – 302001** under the **Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002** (hereinafter "Act"). Whereas the Auhorized Officer ("AO") of IIFL-HFL had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on **"AS IS WHERE IS BASIS & AS IS WHAT IS BASIS"** for realization of IIFL-HFL's dues, The Sale will be done by the undersigned through e-auction platform provided at the website: **www.bankeauctions.com.**

Borrower(s) / Co-Borrower(s) /Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ properties	Date of Symbolic Possession	Reserve Price
1. Mr. Raju Mahawar. 2. Rashi Digital Studio. 3. Mrs.Suman Mahavar. **(Prospect No. IL10102682)**	**20-Jul-2021** **Rs.5,55,345/-** (Rupees Five Lakh Fifty Five Thousand Three Hundred Forty Five Only) **Bid Increase Amount** **Rs. 20,000/-** (Rupees Twenty Thousand Only)	All that part and parcel of the property bearing Plot No 1317, admeasuring 999 sq. ft., Gokul Enclave 3Rd Village Chatarpura, Sanganer, Near-Mahendra Sez, Ajmer Road, Jaipur Pincode:302006	**06-Oct-2021** **Total Outstanding As On Date 05-Sep-2022** **Rs.5,58,628/-** (Rupees Five Lakh Fifty Eight Thousand Six Hundred Twenty Eight Only)	**Rs.5,60,000/-** (Rupees Five Lakh Sixty Only) **Earnest Money Deposit (EMD)** **Rs. 56,000/-** (Rupees Fifty Six Thousand Only)

Date of Inspection of property	EMD Last Date	Date/ Time of E Auction
10-Oct-2022 1100 hrs -1400 hrs	12-Oct-2022 till 5 pm.	14-Oct-2022 1100 hrs-1300 hrs.

Mode Of Payment :- All payment shall be made by demand draft in favour of **"IIFL Home Finance Limited" payable at Gurugram or through** RTGS/NEFT The accounts details are as follows: **a) Name of the account:- IIFL Home Finance Ltd., b) Name of the Bank:- Standard Charted Bank Ltd., c) Account No:-53105066294, d) IFSC Code:-SCBL0036025 or through Payment Link: https://quickpay.iiflfinance.com,**

Terms and Conditions:-

1. For participating in e-auction, Intending bidders required to register their details with the Service Provider **https://www.bankeauctions.com,** well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
5. Bidders are advised to go through the website https: //bankeauctions.com and **https://www.iifl.com/home-loans/properties-for-auction** for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.
6. For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:- **support@bankeauctions.com,** Support Helpline Numbers:@7291981124/25/26.and any property related query **Mr.Jitendra Gupta @+91-9999682823 Email:- jitendra.gupta1@iifl.com.**
7. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
8. Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
9. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
10. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

STATUTARY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place : Jaipur **Sd/-Authorised Officer,**
Date : 14-Sep-2022 IIFL Home Finance Limited

Gujarat Council of School Education, Samagra Shiksha, State Project Office, Sector -17, Gandhinagar-382010.

Notice Inviting Bids

GCSE, invites Bid through GeM for implementation of 3330 nos. ICT Learning Lab in total 3135 Schools across Gujarat including Supply of Hardware, Software, including Functioning Training and Maintenance of the Systems for 5 years on behalf of Samagra Shiksha, Gujarat Council of School Education (GCSE), Education Department, Government of Gujarat (Bid Number: GEM/2022/B/2518972 Dated 09-09-2022).

Interested parties may visit http://www.gil.gujarat.gov.in or https://gem.gov.in/ for eligibility criteria & more details about the bids.

State Project Director
INF/1373/22-23 **Samagra Shiksha, Gujarat**

Notice Inviting Expression of Interest

(RIL/E&P/EOI/2022/04)

(Under International Competitive Bidding)

for

Block No. KG-DWN-98/3 (KG-D6)

Reliance is India's largest private sector company, with a consolidated revenue of ₹ 792,756 crore ($104.6 billion), cash profit of ₹ 110,778 crore ($14.6 billion), and net profit of ₹ 67,845 crore ($9.0 billion) for the year ended March 31, 2022. Reliance's activities span hydrocarbon exploration and production, petroleum refining and marketing, petrochemicals, renewables (solar and hydrogen), retail and digital services. Currently ranking 104th, Reliance is the largest private sector company from India to feature in Fortune's Global 500 list of "World's Largest Companies" for 2022.

Reliance Industries Limited (RIL), as Operator, on behalf of itself & its co-venturer BP Exploration (Alpha) Limited invites Expression of Interest (EOI) from reputed and experienced vendors for 'Supply of Helicopters', for Deep-water Block No. KG-DWN-98/3 (KG-D6).

Interested vendors are requested to visit our website **www.ril.com** (eB2B> For Suppliers> E&P Notice for EOI) for further details on the above and submit their EOI through e-mail on **deveoiresponse.eandp@ril.com, on or before 29 September 2022**. For documents size beyond 10 MB, vendors should request RIL through e-mail to provide FTP link for uploading EOI documents. Subject of the mail should mention **"RIL/E&P/EOI/2022/04".**

Address for Communication

Chief – Supply Chain Management,
Reliance Industries Limited, Petroleum Business (E&P),
Reliance Corporate Park (RCP),
Building No 11, 'A' Wing, Second Floor,
Thane-Belapur Road, Ghansoli, Navi Mumbai - 400 701, India.
Email: deveoiresponse.eandp@ril.com
CIN: L17110MH1973PLC019786

Reliance
Industries Limited
Growth is Life

TATA CAPITAL HOUSING FINANCE LTD.

Registered Address: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai – 400013.
Branch Address: TATA CAPITAL HOUSING FINANCE LTD 2Nd Floor The Guman-1St, Amarpali Circle, Vaishali Nagar, Jaipur (Rajasthan)-30202.

NOTICE FOR SALE OF IMMOVABLE PROPERTY

(Under Rule 8(6) read with Rule 9(1) of the Security Interest (Enforcement) Rules 2002)

E-Auction Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the below Borrower and/ Co- Borrower, or their legal heirs/ representatives (Borrowers) in particular that the below described immovable property mortgaged to Tata Capital Housing Finance Ltd. (TCHFL), the **Possession** of which has been taken by the Authorised Officer of TCHFL, will be sold on **20-10-2022** on **"As is where is" & "As is what is"** and **"Whatever there is"** basis for recovery of outstanding dues from below mentioned Borrower and Co-Borrowers. The Reserve Price and the Earnest Money Deposit is mentioned below. Notice is hereby given that, in the absence of any postponement/ discontinuance of the sale, the said secured asset / property shall be sold by E- Auction at **2.00 P.M. on the said 20-10-2022.** The sealed envelope containing Demand Draft of EMD for participating in E- Auction shall be submitted to the Authorised Officer of the TCHFL on or before **19-10-2022 till 5.00 PM.** at Branch address TATA CAPITAL HOUSING FINANCE LIMITED, 2Nd Floor The Guman-1St, Amarpali Circle, Vaishali Nagar, Jaipur (Rajasthan)-30202.

The sale of the Secured Asset/ Immovable Property will be on "as is where condition is" as per brief particulars described herein below ;

Sr. No	Loan A/c. No	Name of Borrower(s) / Co-borrower(s)Legal Heir(s) / Legal Representative/ Guarantor(s)	Amount as per Demand Notice	Reserve Price	Earnest Money	Type of Possession
1.	1026 2374	MRS. BIRLA SUSHILA (Borrower) . MR. BIRLA MOHANLAL (Co-borrower), MR. ARVIND BIRLA (Co-borrower),	Rs. 22,17,053/- (Rupees Twenty Two Lakh Seventeen Thousand Fifty Three Only) ---------------- 04-06-2021	Rs. 21,76,152/- (Rupees Twenty One Lakh Seventy Six Thousand One Hundred Fifty Two Only)	Rs. 2,17,615/- (Rupees Two Lakh Seventeen Thousand Six Hundred Fifteen Only)	Physical
Description of the Immovable Property: All That Piece And Parcel Of The House At House No. 4 - M - 25, EWS Category, Kuri Bhagtasni Housing Board of Rajasthan Housing Board, Jodhpur. Rajasthan 342001, having area admeasuring 42.187 Sq. Mtr i.e. 454.058 Sq. Ft. Bounded :- East : - House No. 4 –M- 26, West :- House No. 4 –m- 24, Noeth :- Road 30 feet, South :- EWS House						
2.	F064 0000 1000 7428 2 & TCH HL06 4000 0100 0755 78	MR. GAURAV MEHTA, (Borrower) MRS. ANJALI MEHTA, (Co-borrower),	Rs. 7284913/- (Rupees Seventy Two Lakh Eighty Four Thousand Nine Hundred Thirteen Only) is due and payable by you under Agreement no. TCHHL0640000100075578 and an amount of Rs. 7191382/- (Rupees Seventy One Lakh Ninety One Thousand Three Hundred Eighty Two Only) is due and payable by you under Agreement no. TCHHF0640000100074282 totalling to Rs. 14476295/- (Rupees One Crore Forty Four Lakh Seventy Six Thousand Two Hundred Ninety Five Only) ---------------------------- 05-05-2022	Property 1:- Rs. 62,00,750 / - (Rupees Sixty Two Lakh Seven Hundred Fifty Only) & Property 2:- Rs. 84,52,950/- (Rupees Eighty Four Lakh Fifty Two Thousand Nine Hundred Fifty Only)	Property 1:- Rs. 6,20,075/- (Rupees Six Lakh Twenty Thousand Seventy Five Only) & Property 2:- Rs. 8,45,295/- (Rupees Eight Lakh Forty Five Thousand Two Hundred Ninety Five Only)	Symbolic
Description of the Immovable Property: Property 1 :- All that piece and parcel of plot No. 23/B, admeasuring about 1458.81 Sq. Ft (162.09 Sq. Mtr), Khasra No. 859, 1751, Lal Singh Colony, Jodhpur, Jodhpur City, Rajasthan- 342002. Towards East: Plot No. 23/A, Towards West: 30 Feet wide road, Towards North: Plot No. 24, Towards South: Plot No. 23/C **Properrty 2: -** All that piece and parcel of plot No. 23/C, admeasuring about 1458.81 Sq. Ft (162.09 Sq. Mtr), Khasra No. 859, 1751, Lal Singh Colony, Jodhpur, Jodhpur City, Rajasthan- 342002. Towards East: 30 Foot wide road, Towards West: Road , Towards North: Plot No. 23/A & 23/B, Towards South: Plot No. 37.						

At the Auction, the public generally is invited to submit their bid(s) personally. The Borrower(s)/Co-Borrower (s) are hereby given last chance to pay the total dues with further interest within 30 days from the date of publication of this notice, failing which the Immovable Property will be sold as per schedule. The E auction will be stopped if, amount due as aforesaid, with interest and costs (including the cost of the sale) are tendered to the Authorised Officer or proof is given to his satisfaction that the amount of such secured debt, interest and costs has been paid before the date of the auction. No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid for, acquire or attempt to acquire any interest in the Immovable Property sold. The sale shall be subject to the conditions prescribed in the Security Interest (Enforcement) Rules, 2002 and to the following further conditions:

The E-auction will take place through portal **https://www.bankeauctions.com** on **20-10-2022 between 2.00 PM to 3.00 PM with limited extension of 10 minutes each.**

Terms and Condition: 1. The particulars specified in the Schedule herein below have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, misstatement or omission in this proclamation. In the event of any dispute arising as to the amount bid, or as to the bidder, the Immovable Property shall at once again be put up to auction subject to the discretion of the Authorised Officer. **2.** The Immovable Property shall not be sold below the Reserve Price. **3.** Bid Increment Amount will be: **Rs.10,000/- (Rupees Ten Thousand Only) 4.** All the Bids submitted for the purchase of the property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft favoring the **"TATA CAPITAL HOUSING FINANCE LTD."** Payable at Branch address. The Demand Drafts will be returned to the unsuccessful bidders after auction. For payment of EMD through NEFT/RTGS/IMPS, kindly contact Authorised Officer. **5.** The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be in the discretion of the Authorised Officer to decline acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so. **6.** For reasons recorded, it shall be in the discretion of the Authorised Officer to adjourn/discontinue the sale. **7.** Inspection of the Immovable Property can be done on **10-10-2022 between 11 AM to 5.00 PM.** with prior appointment. **8.** The person declared as a successful bidder shall, immediately after such declaration, deposit twenty-five per cent of the amount of purchase money/bid which would include EMD amount to the Authorised Officer within 24Hrs and in default of such deposit, the property shall forthwith be put to fresh auction/Sale by private treaty. **9.** In case the initial deposit is made as above, the balance amount of the purchase money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day, or if the 15th day be a Sunday or other holiday, then on the first office day after the 15th day. **10.** In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/Sale by private treaty. The deposit including EMD shall stand forfeited by **TATA CAPITAL HOUSING FINANCE LTD** and the defaulting purchaser shall lose all claims to the property. **11.** Details of any encumbrances, known to the **TATA CAPITAL HOUSING FINANCE LTD,** to which the property is liable: Nil. The Intending Bidder is advised to make their own independent inquiries regarding encumbrances on the property including statutory liabilities arears of property tax, electricity etc. **12,** For any other details or for procedure online training on e-auction the prospective bidders may contact the Service Provider, C1 INDIA PVT.LTD., Address: C1 INDIA PVT.LTD. 3rd Floor, Plot No.68 sector-44, Gurgaon, Haryana-122003 Mob. : 8866682937 & Phone : 7291981124 /1125 /1126 Email ID: gujarat@c1india.com / support@bankeauctions.com or Manish Bansal, Email id Manish.Bansal@tatacapital.com Authorised Officer Mobile No 8588983696. Please send your query on WhatsApp Number – 9999078669. **13.** TDS of 1% will be applicable and payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by highest bidder in the PAN of the owner/ borrower(s) and the copy of the challan shall be submitted to our company. **14.** Please refer to the below link provided in secured creditor's website **https://bit.ly/3xfipiD** for the above details.

Please Note - TCHFL has not engaged any broker/agent apart from the mentioned auctioning partner for sale/auction of this property. Interested parties should only contact the undersigned or the Authorised officer for all queries and enquiry in this matter.

Place: Jodhpur **Date:** 14-09-2022 **Sd/- Authorized Officer, Tata Capital Housing Finance Ltd.**

Public Notice For E-Auction For Sale Of Immovable Properties

Sale of Immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) Corporate Office at Plot No.98,Udyog Vihar, Phase-IV,Gurgaon-122015.(Haryana) and **Branch Office at:- Ambition Tower, Plot No. D-46-B, Offices No. 307 To 312, Malan Ka Chauraha, Agrasen Circle, Subhash Marg,C-Scheme, Jaipur - 302001** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002(hereinafter "Act"). Whereas the Auhorized Officer ("AO") of IIFL-HFL had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS & AS IS WHAT IS BASIS" for realization of IIFL-HFL's dues, The Sale will be done by the undersigned through e-auction platform provided at the **website: www.bankeauctions.com.**

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Physical Possession	Reserve Price	Date of Inspection of property
1.Mr. Vijay Kumar Sharma 2. Mrs.Nisha Sharma 3. Princes Boutique (Prospect No IL10086659)	**22-Feb-2022 Rs.23,71,290/-** (Rupees Twenty Three Lakh Seventy One Thousand Two Hundred Ninety Only) **Bid Increase Amount Rs.25,000/-** (Rupees Twenty FiveThousand Only)	All that part and parcel of the property bearing Unit No F-2 Area Measuring 823.95 Sq. Ft.,North First Floor Plot No 24 South Part And Plot No 24 North Part, Shri Karni Vihar Gokulpura Jaipur 302012.	**03-Sept-2022** Total Outstanding As On Date **06 - Sept - 2022 Rs.25,33,611/-** (Rupees Twenty Five Lakh Thirty Three Thousand Six Hundred Eleven Only)	**Rs.22,11,500/-**(Rupees Twenty Two Lakh Eleven Thousand Five Hundred Lakh Only) **Earnest Money Deposit (EMD)Rs.2,21,150/-** (Rupees Two Lakh Twenty One Thousand One Hundred Fifty Only)	**10-Oct-2022 1100 hrs -1400 hrs.** **EMD Last Date 12-Oct-2022 till 5 pm.** **Date/ Time of E-Auction 14-Oct-2022 1100 hrs-1300 hrs.**

Mode of Payment:- All payment shall be made by demand draft in favour of "IIFL Home Finance Limited" payable at Gurugram or through RTGS/NEFT The accounts details are as follows: **a) Name of the account:- IIFL Home Finance Ltd., b) Name of the Bank:- Standard Charted Bank Ltd., c) Account No:-53105066294, d) IFSC Code:-SCBL0036025 or through Payment Link: https://quickpay.iiflfinance.com**

TERMS AND CONDITIONS:-

1. For participating in e-auction, Intending bidders required to register their details with the Service Provider https://www.bankeauctions.com, well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
5. Bidders are advised to go through the website **https://bankeauctions.com** and **https://www.iifl.com/home-loans/properties-for-auction** for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.
6. For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:- support@bankeauctions.com, Support Helpline Numbers:@7291981124/25/26.and any property related query **Mr. Jitendra Gupta @ 9999682823, Email ID:-jitendra.gupta1@iifl.com,**
7. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
8. Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
9. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
10. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

STATUTARY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place:- Jaipur , Date:14-Sep-2022 **Sd/- Authorised Officer, IIFL Home Finance Limited**

Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(6))

Sale of Immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) **Corporate Office at Plot No.98,Udyog Vihar, Phase-IV,Gurgaon-122015.(Haryana) and Branch Office at:- Plot No.93-94,First Floor,Jai Complex, Road No. 2, Alwar - 301001/Ambition Tower, Plot No. D-46-B, Offices No. 307 To 312, Malan Ka Chauraha, Agrasen Circle, Subhash Marg,C-Scheme, Jaipur - 302001** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002(hereinafter "Act"). Whereas the Auhorized Officer ("AO") of IIFL-HFL had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS & AS IS WHAT IS BASIS" for realization of IIFL-HFL's dues, The Sale will be done by the undersigned through e-auction platform provided at the website: www.bankeauctions.com.

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Physical Possession	Reserve Price
1.Mr. Mukesh Kumar 2. Mrs.Suman (Prospect No.850743)	**13-July-2021 Rs.6,49,158/-** (Rupees Six Lakh Forty Nine Thousand One Hundred Fifty Eight Only) **Bid Increase Amount Rs.20,000/-**(Rupees Twenty Thousand Only)	All that part and parcel of the property bearing Khasra no.194,195,197,198 area admeasuring 433 sq.ft(built up) M-104 First Floor Block M Subh Grah, Neemrana Alwar,Rajasthan ,India.	**16-July-2022** Total Outstanding As On Date **08-Sept-2022 Rs.9,78,816/-**(Rupees Nine Lakh Seventy Eight Thousand Eight Hundred Sixteen Only)	**Rs. 4,96,900/-(Rupees Four Lakh Ninety Six Thousand Nine Hundred Only)** **Earnest Money Deposit (EMD) Rs.49,690/- (Rupees Forty Nine Thousand Six Hundred Ninety Only)**
1.Mrs. Aanchal Shukla. 2.Mr. Vivek Shukla. 3.Mr. Jaswant Singh Rawat. (Prospect No. 767623)	**25-Nov-2019 Rs.27,46,891/-** (Rupees Twenty Seven Lakh Forty Six Thousand Eight Hundred Ninety One Only) **Bid Increase Amount Rs.25,000/-**(Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing Villa No-1439, Block No. 60, Phase -II, Plot area 144 Sq mt and Built up area 1300 sq. Ft. Omaxe City, Village Sarangpura Bhamboria, Bagrujhurd & Thikaria, Tehsil Sarigaher, district Jaipur, Rajasthan-302026.	**11-Apr-2022** Total Outstanding As On Date **06-Sept-2022 Rs.35,26,088/-** (Rupees Thirty Five Lakh Twenty Six Thousand Eighty Eight Only)	**Rs.21,94,400/-(Rupees Twenty One Lakh Ninety Four Thousand Four Hundred Only)** **Earnest Money Deposit (EMD) Rs.2,19,440/-(Rupees Two Lakh Nineteen Thousand Four Hundred Forty Only)**

Date of Inspection of property	EMD Last Date	Date/ Time of E-Auction
23-Sept-2022 1100 hrs -1400 hrs.	27-Sept-2022 till 5 pm.	29-Sept-2022 1100 hrs-1300 hrs.

Mode of Payment:- All payment shall be made by demand draft in favour of "IIFL Home Finance Limited" payable at Gurugram or through RTGS/NEFT The accounts details are as follows: **a) Name of the account:- IIFL Home Finance Ltd., b) Name of the Bank:- Standard Charted Bank Ltd., c) Account No:- 53105066294, d) IFSC Code:-SCBL0036025 or through Payment Link: https://quickpay.iiflfinance.com**

TERMS AND CONDITIONS:-

1. For participating in e-auction, Intending bidders required to register their details with the Service Provider **https://www.bankeauctions.com** , well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
5. Bidders are advised to go through the website **https://bankeauctions.com** and **https://www.iifl.com/home-loans/properties-for-auction** for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.
6. For details, help procedure and online training on e-auction prospective bidders may contact the service provider **E mail ID:- support@bankeauctions.com, Support Helpline Numbers:@7291981124/25/26.and any property related query Mr.Jitendra Gupta @+91-9999682823 Email:- jitendra.gupta1@iifl.com.**
7. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
8. Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
9. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
10. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

15 DAYS SALE NOTICE UNDER THE RULE 9 SUB RULE (1) OF SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place:- Alwar /Jaiipur, Date: 14-Sep-2022 **Sd/- Authorised Officer, IIFL Home Finance Limited.**

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF RAJTECH INFRASTRUCTURE PVT. LTD.

RELEVANT PARTICULARS

1.	**Name of Corporate Debtor**	**RAJTECH INFRASTRUCTURE PVT. LTD.**
2.	Date of incorporation of Corporate Debtor	23/03/2007
3.	Authority under which Corporate Debtor is incorporated / registered	RoC-Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45201RJ2007PTC024084
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Arnod Road, Pratapgarh, Rajasthan-312605
6.	Insolvency commencement date in respect of Corporate Debtor	**09th September, 2022** (order uploaded on website on 11th September, 2022)
7.	Estimated date of closure of insolvency resolution process	**08th March, 2023**
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	**Name : Ajay Kumar Atolia** **IP Reg. No.:** IBBI/IPA-001/IP-P01988/2020-2021/13127
9.	Address & email of the interim resolution professional, as registered with the board	**Address:** 889, Mahaveer Nagar First, Near Durgapur Railway Station, Tonk Road, Jaipur-302018 **Email:** ajay@srgoyal.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	**Osrik Resolution Pvt. Ltd.** **Address:** 908, 9th Floor, D Mall, Netaji Subhash Place, Pitampura- 100 034 **Email:** cirp.rajtech@gmail.com
11.	Last date for submission of claims	**26th September, 2022** (14 days from receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms available at (b) Details of authorized representatives are available at:	(a) Relevant forms are available at: https://www.ibbi.gov.in/home/downloads (b) Details of authorized representatives are available at: https://ibbi.gov.in/insolvency-professional

Notice is hereby given that the National Company Law Tribunal, Jaipur Bench has ordered the commencement of Corporate Insolvency Resolution Process of the **Rajtech Infrastructure Pvt. Ltd** on **09th September, 2022.**

The creditors of **Rajtech Infrastructure Pvt. Ltd.,** are hereby called upon to submit their claims with proof on or before **26th September, 2022** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No.12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. Home Buyers in Form CA

Submission of false or misleading proofs of claim shall attract penalties.

Date: 14.09.2022
Place: Jaipur

Ajay Kumar Atolia
Interim Resolution Professional for Rajtech Infrastructure Pvt. Ltd.
IP Reg. No.: IBBI/IPA-001/IP-P01988/2020-2021/13127
Authorisation for Assignment valid till 23.06.2023

Regd. Add.: 889, Mahaveer Nagar First, Near Durgapur Railway Station, Tonk Road, Jaipur 302018
Communication Add.: 908, 9th Floor, D Mall, Netaji Subhash Place, Pitampura, Delhi-34

EXPRESS Careers

RAJIV GANDHI CENTRE FOR BIOTECHNOLOGY

RGCB
DISCOVERIES FOR A BETTER TOMORROW

An Autonomous National Institute of the
Department of Biotechnology, Government of India
Thycaud PO, Poojappura, Thiruvananthapuram 695 014
Phone: 0471 2529400, www.rgcb.res.in

No. RGCB/ADVT/SCI/01/2022 September 14, 2022

FACULTY SCIENTIST POSITIONS

Rajiv Gandhi Centre for Biotechnology (RGCB) is an autonomous National Institute of the Government of India, Ministry of Science & Technology, Department of Biotechnology. The mandate of the institute is discovery, innovation and translation in biotechnology and disease biology.

Rajiv Gandhi Centre for Biotechnology (RGCB) invites applications for the following positions of Faculty Scientists:

1. **Scientist C - 5 positions (SC-1, OBC-2, UR-2)**
2. **Scientist EII - 1 position (SC)**
3. **Scientist F - 1 position (UR)**

Complete details including minimum qualifications, experience, age limit, and profile of work is posted on the institute website: **www.rgcb.res.in**. Eligible and interested scientists can submit their applications, in the prescribed format available on the RGCB website along with a proposed research plan (2 pages) with detailed resume/curriculum vitae and attested copies of all necessary certificates, experience certificates and other supporting documents on or before **October 30, 2022** by either email as a single PDF (to: **facultyrecruitment@rgcb.res.in**) or hard copy (to: DIRECTOR, RAJIV GANDHI CENTRE FOR BIOTECHNOLOGY, POOJAPPURA, THYCAUD P.O., THIRUVANANTHAPURAM 695 014, KERALA, INDIA).

Sd/-,
Director

Bandhan Bank

Regional Office: Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedabad-6. Phone: +91-79-26421671-75

SYMBOLIC POSSESSION NOTICE

NOTICE is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer issued demand notice on the date mentioned against the account stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice. The borrower(s), having failed to repay the amount notice is hereby given to the borrower(s) and the public in general, that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the said Act read with Rule 8 of the said Rules 2002 on the date mentioned against the loan account. The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the Bank for the amounts, interest, costs and charges thereon. The borrowers'/borrowers' attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

Name of borrower(s) & Loan Account No.	Description of property mortgaged (Secured Asset)	Date of Demand Notice	Date of Symbolic Possession Notice	Outstanding Amt. as on Date of Demand Notice
Mr. Pradeep Kumar Mithalal S/o Mithalal Jain Mrs. Rekha Pradeep Jain W/o Pradeep Kumar Mithalal 705/1318, 705/1333, 705/1334 & 705/1577	All that piece and parcel of the immovable property ameasuring 88.88 Sq. Yds. situated at Property No. 73, part of Khasra No. 602, Siddhi Vinayak Colony, Khoda Ganesh Road, Dhani Purohitan Road, Madan Ganj, Near Nirman Nagar, Kishangarh, Dist- Ajmer, Rajasthan- 305801 and bounded by: North: Plot No. 72 Villa, East: 40 ft. Rasta, West: Plot No. 24, South: Plot No. 74	12.05.2022	08.09.2022	Rs.19,09,779.09

Place: Ajmer **Authorised Officer**
Date: 14/09/2022 **Bandhan Bank Limited**

मंत्री के रिश्तेदार ने सरेंडर किए 18 करोड़ रुपए

110 करोड़ की अघोषित इनकम पकड़ी, 2.90 करोड़ कैश मिले

जयपुर, 13 सितम्बर (कासं.)। राजस्थान सरकार के गृह राज्यमंत्री राजेंद्र यादव के रिश्तेदारों और उनसे जुड़े ठिकानों पर हुई इनकम टैक्स डिपार्टमेंट की रेड के बाद कारोबारी फर्म के पार्टनर्स ने 18 करोड़ रुपए की अघोषित इनकम सरेंडर कर दी है। इनकम टैक्स विभाग से जुड़े सूत्रों के मुताबिक मंत्री के ठिकानों पर यह कार्रवाई नहीं की गई है। क्योंकि वहां ऐसा कुछ नहीं था। इनकम टैक्स डिपार्टमेंट ने अब तक करीब 110 करोड़ रुपए की अघोषित आय पकड़ी है। हालांकि विभाग अघोषित इनकम का अमाउंट 175 करोड़ रुपए तक मानकर अपनी जांच कर रहा है। इस पूरी छापेमारी कार्रवाई के दौरान इनकम टैक्स अफसरों ने 2.90 करोड़ रुपए की नकदी और 1.25 करोड़ रुपए मूल्य की ज्वेलरी भी जब्त की है। मिड डे मील सप्लाई में गड़बड़ी और वित्तीय अनियमितताओं पर छापेमारी कोविड पीरियड के दौरान मिड-डे मील सप्लाई में गड़बड़ी और वित्तीय अनियमितताओं की सूचनाओं पर इनकम टैक्स डिपार्टमेंट ने बुधवार से रविवार तक 5 दिन छापेमारी कार्रवाई की। इसके बाद अब कागजी और लीगल कार्यवाही की जा रही है। बुधवार को देशभर में 63 ठिकानों पर छापेमारी की कार्रवाई शुरू की गई थी। जिसमें राजस्थान के 5 शहरों- जयपुर, कोटपूतली, बहरोड़, भीलवाड़ा, पाली में 40 ठिकानों पर छापेमारी की गई। इनमें से सबसे ज्यादा 30 ठिकाने जयपुर में थे। बनीपार्क, सी-स्कीम, वीकेआई एरिया, सहकार मार्ग, मालवीय नगर, सिविल लाइंस समेत कई जगह यह छापेमारी हुई। भीलवाड़ा में भी किराणा व्यवसायियों के ठिकानों पर छापे डाले गए। हरियाणा में 10, महाराष्ट्र में 11, उत्तराखण्ड में 2 ठिकानों पर छापे डाले गए। 175 करोड़ तक अघोषित इनकम मान रहा इनकम टैक्स विभाग जानकारी के मुताबिक मंत्री राजेंद्र यादव के रिश्तेदार कोटपूतली में पोषाहार और मिड डे मील की फैक्ट्री चलाते हैं। जिस पर कार्रवाई की गई। रेड में 300 से ज्यादा आईटी, पुलिस कर्मी और सीआरपीएफ के जवान मौजूद रहे। करीब 100 वाहनों का पूरी रेड में इस्तेमाल किया गया। सूत्रों के मुताबिक लॉकर्स से इनवेस्टमेंट डॉक्यूमेंट्स और प्रॉपर्टी के पेपर्स भी आईटी को मिले हैं। जिनकी पड़ताल की जा रही है। अब तक जब्त दस्तावेजों के आधार पर विभाग 175 करोड़ रुपए तक अघोषित इनकम मानकर चल रहा है। राजनीतिक द्वेषता के चलते कार्रवाई हुई तो विरोध करेंगे गृह राज्यमंत्री राजेंद्र यादव का दावा है कि मिड डे मिल के सामान की पैकिंग और सप्लाई का काम उनकी कंपनी नहीं कर रही है। उनके कारोबार में कोई गड़बड़ी नहीं है। अगर राजनीतिक द्वेषता के चलते यह कार्रवाई हुई, तो इसका विरोध करेंगे।

केवल गांधी और गहलोत के नारे लगाना तीसरा लगाया तो जेल हो जाएगी : नागर

जयपुर, 13 सितंबर (कासं.)। पुष्कर में मंत्री अशोक चांदना पर जूते फेंकने और हंगामा करने की घटना ने राजस्थान की सियासत गर्मा दी है। इस घटना के बाद कई नेताओं और विधायकों में डर बना हुआ है कि ऐसी घटना दोबारा नहीं हो जाए। डर का आलम यह है कि जयपुर के दूदू में मंगलवार को सीएम अशोक गहलोत की सभा से पहले निर्दलीय विधायक व सीएम सलाहकार बाबूलाल नागर ने सभा में लोगों को धमकाया। उन्होंने साफ कहा कि सभा में राजीव गांधी अमर रहे और अशोक गहलोत जिंदाबाद के ही नारे सभी को लगाने है। इसके अलावा किसी का भी नारा लगाया तो पुलिस उठाकर ले जाएगी और जेल में डाल देगी। मुख्यमंत्री अशोक गहलोत के सभा में पहुंचने से पहले दूदू से विधायक बाबूलाल नागर सभा में पहुंचे। विधायक नागर ने कहा कि जो दो नारे मैंने लगाए हैं, राजीव गांधी अमर रहे और अशोक गहलोत जिंदाबाद, यही नारे सभी को लगाने हैं। इसके अलावा कोई तीसरा नारा नहीं लगाएगा। अगर किसी को तीसरा नारा लगाना है तो उठकर जा सकते हैं। नागर ने धमकाते हुए कहा कि अगर किसी ने तीसरा नारा लगा दिया तो पुलिस वाले उठा ले जाएंगे, बंद कर देंगे और सरकारी केस बन जाएगा। उन्होंने लोगों से कहा कि आपको केवल ताली भी आपके पड़ोस में बैठा किसी और के नारे नहीं लगाए। अगर ऐसा हो तो बता दें, नहीं तो पड़ोसी न्यूसेंस करता है और दूसरा आदमी उसके लपेटे में आ जाता है। नागर ने कहा कि 24 साल से मेरे किसी कार्यक्रम में कभी अनुशासनहीनता नहीं हुई, ना ही मैं बर्दाश्त करता हूं। मुख्यमंत्री अशोक गहलोत के राजीव गांधी ग्रामीण ओलंपिक कार्यक्रम में आने से पहले नागर इस बात की तैयारी करते दिखे कि किसी तरीके की नाराजगी ना हो। नागर का डर इसलिए भी है, क्योंकि दूदू विधानसभा में सचिन पायलट के समर्थक बड़ी तादाद में हैं।

सार- समाचार

मुख्यमंत्री ने किया आरएमजीबी की वार्षिक रिपोर्ट का लोकार्पण

जयपुर, 13 सितंबर (कासं.)। मुख्यमंत्री अशोक गहलोत ने मंगलवार को मुख्यमंत्री निवास पर राजस्थान मरूधरा ग्रामीण बैंक की वार्षिक रिपोर्ट (वित्तीय वर्ष 2021-22) का लोकार्पण किया। गहलोत ने आरएमजीबी द्वारा वर्ष 25 हजार करोड़ रुपये से अधिक के व्यवसाय का लक्ष्य प्राप्त करने पर बैंक के अधिकारी-कर्मचारियों को शुभकामनाएं दीं। इस दौरान आरएमजीबी के चैयरमेन ज्ञानेन्द्र कुमार जैन एवं मुख्य विकास अधिकारी अभिमन्यु चारण उपस्थित रहे।

राज्यपाल से भारतीय प्रशासनिक सेवा के प्रशिक्षु अधिकारी मिले

जयपुर, 13 सितंबर (कासं.)। राज्यपाल कलराज मिश्र से मंगलवार को राजभवन में भारतीय प्रशासनिक सेवा के 2021 बैच के प्रशिक्षु अधिकारियों के छह सदस्यीय दल ने मुलाकात की। राज्यपाल ने प्रशिक्षु अधिकारियों अवहद निवृत्ति सोमनाथ, गौरव बुड़ानिया, जुईकर प्रतीक चंद्रशेखर, रवि कुमार, रिया डाबी और सलुंखे गौरव रवीन्द्र को शुभकामनाएं देते हुए जनहित को सर्वोच्च प्राथमिकता देते हुए अपने पदेन कर्तव्यों के प्रभावी निर्वहन का आह्वान किया। हरीशचन्द्र माथुर राजस्थान राज्य लोक प्रशासन संस्थान के महानिदेशक सुधांश पंत ने राज्यपाल मिश्र को इन अधिकारियों के प्रशिक्षण कार्यों की जानकारी दी।

राज्य विप्र कल्याण बोर्ड ने सीएम को खत लिखकर मांगा वरिष्ठ प्रशासनिक अधिकारी का निलंबन

जयपुर, 13 सितंबर (कासं.)। आरएस अधिकारी केसर लाल मीणा का देवी-देवताओं और ब्राह्मणों पर टिप्पणी का मामला ठंडा होने का नाम नहीं ले रहा है। अब इस पूरे मामले में राजस्थान राज्य विप्र कल्याण बोर्ड ने मुख्यमंत्री अशोक गहलोत को पत्र लिखा है। बोर्ड के अध्यक्ष महेश शर्मा ने मुख्यमंत्री अशोक गहलोत को पत्र लिख आरएएस को तत्काल प्रभाव से निलंबित करने का आग्रह किया है। शर्मा का आरोप है कि मीणा ने धर्म और जातिगत विद्वेष फैलाने का अशोभनीय कृत्य किया है। आग्रह किया है कि मीणा को सस्पेंड कर उनके खिलाफ 16 सीसी का नोटिस जारी किया जाए। विप्र कल्याण बोर्ड के अध्यक्ष महेश शर्मा की ओर से मुख्यमंत्री अशोक गहलोत के नाम लिखे गए पत्र में कहा गया कि समाज के विभिन्न सामाजिक संगठनों और प्रतिनिधियों ने ज्ञापन और व्यक्तिगत रूप से अवगत कराया है कि उद्योग विभाग के संयुक्त सचिव केसरलाल मीणा ने आठ सितंबर को आरएएस ऑफिशियल व्हाटसएप ग्रुप में एक विवादित मैसेज फारवर्ड किया, जिसमें भगवान हनुमानजी को बंदर लिखा गया। साथ ही हिन्दू समाज के अन्य देवी-देवताओं को रेपिस्ट बताया गया। इतना ही नही भगवान कृष्ण, विष्णु और सीताजी सहित कई आराध्यों को लेकर आपत्तिजनक और अशोभनीय टिप्पणी की गई। इसमें हर लाइन में ब्राह्मण समाज पर अशोभनीय और अपमानजनक कटाक्ष किये गए हैं। इससे हिन्दू सनातन समाज सहित विप्र समाज की धार्मिक भावनाओं पर गहरा आघात लगा है।

फिरौती के लिए जयपुर से अगवा किए युवक को पुलिस ने किया दस्तयाब

झालावाड़ 13 सितंबर (निसं.)। फिरौती के लिए जयपुर से अगवा किए युवक को दस्तयाब कर भवानीमंडी पुलिस ने बड़ी सफलता हासिल की है। इस दौरान कार्रवाई करते हुए पुलिस ने एक आरोपित को गिरफ्तार भी किया है। थाना अधिकारी महेश सिंह चारण ने बताया कि सोमवार रात को पचपहाड़ में मोहर्रम ड्यूटी के दौरान डग रोड स्थित पप्पू पुत्र सत्तू मुसलमान के खेत पर कुछ लोगों के होने व अपराधिक घटना की आशंका की मुखबिर से सूचना मिली थी। जिस पर पुलिस ने कार्रवाई करते हुए मौके से मध्य प्रदेश के जिला इंदौर थाना देपालपुर निवासी सलमान पुत्र निसार खान को एक देसी पिस्टल, तीन कारतूस व बटनदार चाकू के साथ गिरफ्तार किया। इस दौरान पास में खड़ी ईको गाड़ी की तलाशी लेने पर गाड़ी में एक घायल युवक मिला। जिससे पूछताछ की तो युवक ने अपना नाम विराट शर्मा पुत्र राजेश शर्मा निवासी चित्रकूट योजना जयपुर होना बताया। घायल युवक ने बताया कि आठ सितंबर गुरुवार को सलमान, सादिक, साहिल, अजहर, शाहरुख वसीम आदि ने उसका हथियारों की नोक पर अपहरण कर उसके परिजनों से 50 लाख रुपये की फिरौती की मांग की थी।

राजस्थान में कोरोना के नए मामले घटे तो रिकवरी दर भी हो गई कम

जयपुर। राजस्थान में इनदिनों कोरोना के नए मामले कम हो गए। इसके साथ ही रिकवरी दर भी गिर गई है। राहत यह है कि कोरोना से होने वाली मौतें अभी थमी हुई है। प्रदेश में मंगलवार को 109 नए मामले मिले, जबकि 56 मरीज संक्रमणमुक्त हुए। चिकित्सा विभाग की ओर से जारी रिपोर्ट के अनुसार मंगलवार को सीकर में 20, जयपुर में 14, अलवर में 12, जोधपुर में 10 नए मरीज सामने आए। इसके अलावा पाली में 7, कोटा व दौसा में 6-6, चितौड़गढ़ व प्रतापगढ़ में 5-5, नागौर में 3, अजमेर, श्रीगंगानगर, करौली व उदयपुर में 2-2 तथा सवाई माधोपुर, झुंझुनूं, हनुमानगढ़, डूंगरपुर, बूंदी, बीकानेर, भरतपुर में एक-एक नया पॉजिटिव मिला। प्रदेश में इनदिनों रिकवरी दर भी काफी कम हो गई है। बीते दो दिनों से संक्रमणमुक्त होने वाले मरीजों में कमी आई है।

ना कोई संगठन-ना कोई दल, दौड़ रहा सोशल मीडिया पर राजस्थान बंद का संदेश

सोशल मीडिया पर वायरल हो रहे इस मैसेज में 15 सितंबर को राजस्थान बंद को अधिक से अधिक सफल बनाने की अपील की जा रही

जयपुर, 13 सितंबर (कासं.)। ना कोई सामाजिक संगठन और ना कोई राजनीतिक दल, फिर भी अब एक बार दोबारा राजस्थान बंद का आह्वान हो रहा है। इस बार प्रदेश में गौ वंश में फैली लंपी डिजीज के इलाज में नाकाम रही गहलोत सरकार के खिलाफ राजस्थान बंद का आह्वान किया जा रहा है। इस आह्वान के पीछे किसी सामाजिक संगठन या राजनीतिक दल का नाम नहीं है। सोशल मीडिया पर वायरल हो रहे इस मैसेज में 15 सितंबर को राजस्थान बंद को अधिक से अधिक सफल बनाने की अपील की जा रही है। हर कोई इस मैसेज को अपने स्टेटस पर लगाकर गोभक्त होने तथा बंद को सफल बनाने की मुहिम में शामिल हो रहा है। सोशल मीडिया पर वायरल हो रहे मैसेज में लिखा है कि 15 सितंबर 2022 को राजस्थान बंद किया जाए। गौ माता के लिए लंपी रोग का इलाज नहीं होने के कारण सभी भाइयों से विनती है कि ज्यादा से ज्यादा संख्या में यह स्टेटस लगाएं, जिससे गौ माता के इलाज के लिए सरकार की तरफ से कोई ठोस कदम बढ़ाया जाए। एक स्टेटस गौ माता के नाम अति आवश्यक है। यह पहली बार नहीं है, जब किसी सामाजिक संगठन या राजनीतिक दल के बगैर बंद का आह्वान हुआ हो। इससे पहले भी एट्रोसिटी एक्ट में हुए बदलाव के विरोध में सामान्य वर्ग की ओर से भारत बंद का आह्वान किया गया था। खास बात यह थी कि उस वक्त भी किसी भी सामाजिक संगठन ने भारत बंद के आह्वान की जिम्मेदारी नहीं ली थी। सिर्फ और सिर्फ सोशल मीडिया के जरिए भारत बंद हुआ था। इसी तरह से इस बार भी सोशल मीडिया के जरिए ही राजस्थान बंद का आह्वान किया जा रहा है। प्रदेश में लंपी वायरस का कहर लगातार जारी है। प्रदेश में लंपी बीमारी से लाखों गाय संक्रमित हो चुकी हैं। वहीं, हजारों की मौत हो चुकी है। सरकार के आंकड़ों में 50 हजार से अधिक गायें लंपी बीमारी से संक्रमित होकर मौत का शिकार हुई हैं। जबकि वास्तविकता में गौ वंश की लंपी बीमारी से मौत के आंकड़े एक लाख को पार हो चुके हैं। सरकार के पास दूर-दराज गांव के आंकड़े नहीं पहुंच पा रहे हैं। लंपी की रोकथाम के लिए गायों को गोट पॉक्स वैक्सीन लगाई जा रही है।

अब सॉफ्टवेयर के अनुसार हर ड्रग कंट्रोलर ऑफिसर करेगा निरीक्षण

झालावाड़, 13 सितंबर (निसं.)। औषधि नियंत्रण अधिकारी अब अपनी मनमर्जी से किसी भी दुकान का निरीक्षण नहीं कर सकेंगे। सरकार ने ऐसा सॉफ्टवेयर बनाया है। इससे हर सप्ताह पांच दुकानों के नाम जनरेट होंगे। झालावाड़ में यह व्यवस्था लागू हो गई है। अब तक सितंबर में 10 दुकानों का निरीक्षण करने के नाम भी आ गए है।

जिनका औषधि नियंत्रण अधिकारी निरीक्षण करेंगे। यानी हर ड्रग कंट्रोलर ऑफिसर को सप्ताह में प्रदेश से पांच दुकानों के निरीक्षण का लक्ष्य मिलेगा। वे बिना आदेश किसी दुकान का न निरीक्षण कर सकेंगे और न सैंपल ले सकेंगे। कंट्रोलर ऑफिसर संदीप कैले ने बताया कि जिले में एक सितंबर से ही काम शुरू कर दिया गया है। ऐसे में अब नई व्यवस्था के तहत ही निरीक्षण होंगे, 10 दुकानों के निरीक्षण झालावाड़ जिले में करने हैं। सॉफ्टवेयर के अनुसार हर ड्रग कंट्रोलर ऑफिसर का कार्य क्षेत्र पूरा जिला होगा। इस सिस्टम में ड्रग कंट्रोलर ऑफिसर के कार्य क्षेत्र की बाधाएं खत्म कर दी गई हैं। इसमें पूरे जिले में किसी भी ब्लॉक और थाना क्षेत्र की दुकान निरीक्षण के लिए मिलेंगी। किसी दवा की दुकान की शिकायत है या अनियमितता कर रहा है तो उच्च अधिकारियों की लिखित अनुमति पर ही इस सिस्टम से हटकर निरीक्षण किया जा सकेगा। औषधि नियंत्रण विभाग का मानना है कि इस नए सॉफ्टेवयर से पूरे जिले के दवा दुकानों की सूची अपडेट रहेगी। कई बार कई दुकानों की जांच जानबूझकर नहीं की जाती या लंबे समय तक जांच करने नहीं जाते लेकिन इस नए सिस्टम में हर दुकान को जांच के दायरे में लिया गया है। नए लाइसेंसधारक भी जांच की जाएगी। वहीं दवा विक्रेताओं को भी व्यक्तिगत शिकायत के आधार पर स्थानीय अधिकारियों की ओर से तंग करने से छुटकारा मिल जाएगा।

नशे की तबाही, छह दिन बाद मिला युवक का कंकाल-जानवरों ने नोच खाया

बीकानेर। नशीले पदार्थों की लत इंसान की जिन्दगी तबाह कर रही है। आए दिन हो रहे हादसे बार बार नशामुक्त रहने का संदेश दे रहे हैं। नाल थाना क्षेत्र निवासी युवक की मौत भी यही संदेश देती है। नाल थाना क्षेत्र के जयमलसर की रोही में युवक का कंकाल मिला था। मृतक की पहचान जयमलसर निवासी सुमेरसिंह पुत्र उम्मेद सिंह के रूप में हुई। एएसआई हरसुखराम ने बताया कि सुमेर सिंह छह सितंबर से ही गायब था। वह शराबी था, अक्सर ऐसे ही गायब हो जाया करता था, ऐसे में परिजनों ने पुलिस को रिपोर्ट नहीं दी। उस दौरान कोडमदेसर का मेला भी चल रहा था। परिजनों ने सोचा वह मेले में ही कहीं होगा। अपने स्तर पर तलाश की गई, लेकिन वह नहीं मिला। 12 सितंबर को परिजन जयमलसर में ही स्थित अपने खेत गए।

लम्पी उपचार के लिए निशुल्क आयुर्वेदिक लड्डू लेने लगी कतार

उदयपुर, 13 सितम्बर (निसं.)। उदयपुर की कृषि उपज मंडी में मंगलवार सुबह एक दुकान के सामने लम्बी कतार नजर आई। लोगों में सवाल उठा कि आखिर ऐसा यहां क्या बंट रहा है जो इतने लोग कतार में अपनी बारी का इंतजार कर रहे हैं, जब पता चला कि यहां गायों में फैल रहे लम्पी वायरस रोग के देसी उपचार माने जाने वाले आयुर्वेदिक लड्डू निशुल्क मिल रहे हैं तो पशुपालकों की भीड़ आ गई। मंडी व्यापारी और गौसेवक ओमप्रकाश तोषनीवाल ने बताया कि लम्पी वायरस के बढ़ने के साथ ही वे अपने साथी हीरालाल के साथ इस सेवा में जुट गए। सात दिन में वे करीब 3 हजार गायों के लिए देसी दवा का वितरण कर चुके हैं। उन्होंने यही बात कही कि वे भगवान से प्रार्थना कर रहे हैं कि यह देसी दवा कारगर सिद्ध हो जिससे गौमाताओं को राहत मिले। जो भी हो, चिंताजनक यह है कि दवा लेने के लिए लगी कतार ही यह साबित कर रही है कि गौमाताओं में यह रोग कितना फैल चुका है।

वेस्टर्न रेलवे द्वारा 2 जोड़ी स्पेशियल ट्रेनों के फेरों का विस्तारिकरण

गाड़ी संख्या	गाड़ी का नाम	संचालन का दिन	बढ़ने तक की दिनांक
09724	बांद्रा (टी)-जयपुर	गुरूवार	29.12.2022
09723	जयपुर-बांद्रा (टी)	बुधवार	28.12.2022
09622	बांद्रा (टी)-अजमेर	सोमवार	26.12.2022
09621	अजमेर-बांद्रा (टी)	रविवार	25.12.2022

गाड़ियों के समय, ठहराव व श्रेणियों की अधिक जानकारी के लिए यात्रीगण कृपया www.enquiry.indianrail.gov.in पर विजिट करें

बढ़े हुए फेरों वाली गाड़ी संख्या 09724 व 09622 की बुकिंग पीआरएस काउंटर्स व IRCTC वेबसाइट पर 15.09.2022 से शुरू होगी
उक्त सभी गाड़ियां स्पेशल होकर विशेष किराये पर संचालित होंगी।

WESTERN RAILWAY
www.wr.indianrailways.gov.in
Like us on: facebook.com/WesternRly
Follow us on: twitter.com/WesternRly

आरक्षित टिकटों के लिए यात्रीगण ऑरिजनल आईडी प्रुफ साथ रखें

प्रपत्र ए

सार्वजनिक घोषणा

[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

राजटैक इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ

संबंधित विवरण

1.	कार्पोरेट देनदार का नाम	राजटैक इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड
2.	कार्पोरेट देनदार के निगमन की तिथि	23 मार्च 2007
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज—जयुपर
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U45201RJ2007PTC024084
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	अर्नोद रोड, प्रतापगढ़, राजस्थान—312605
6.	कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि	09 सितंबर, 2022 (आदेश 11 सितंबर, 2022 को वेबसाइट पर अपलोड किया गया)
7.	ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	08 मार्च 2023
8.	अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	नाम : अजय कुमार अतोलिया आईपी पंजी. सं.: IBBI/IPA-001/IP-P01988/2020-2021/13127
9.	अंतरिम समाधान प्रोफेशनल का पता और ई—मेल, जैसा कि बोर्ड में पंजीबद्ध है	पता: 889, महावीर नगर फर्स्ट, दुर्गापुर रेलवे स्टेशन के पास, टोंक रोड, जयपुर—302018 ईमेल : ajay@srgoyal.com
10.	अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई—मेल	ओसरिक रेजोल्यूशन प्राइवेट लिमिटेड पता: 908, 9वीं मंजिल, डी मॉल, नेताजी सुभाष प्लेस, पीतमपुरा— 100 034 ईमेल: cirp.rajtech@gmail.com
11.	दावा प्रस्तुत करने हेतु अंतिम तिथि	26 सितंबर, 2022 (आदेश प्राप्त होने से 14 दिन)
12.	अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप—धारा (6क) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियां, यदि कोई	लागू नही
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिह्नित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नही
14.	(क) संबंधित प्रपत्र उपलब्ध है (ख) अधिकृत प्रतिनिधियों का विवरण पर उपलब्ध है:	(क) प्रासंगिक फॉर्म यहां उपलब्ध हैं: https://www.ibbi.gov.in/home/downloads (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है: https://ibbi.gov.in/insolvency-professional

एतद्द्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि न्यायाधिकरण, जयपुर पीठ ने दिनांक **09 सितंबर, 2022** को **राजटैक इंफ्रास्ट्रक्चर प्रा. लि.** के विरुद्ध कार्पोरेट ऋण शोध अक्षमता प्रक्रिया आरंभ करने का आदेश दिया है।

राजटैक इंफ्रास्ट्रक्चर प्रा. लि. के लेनदारों से एतद्द्वारा अपने दावों का प्रमाण **26 सितंबर, 2022** को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।

किसी श्रेणी के साथ सम्बन्धित वित्तीय लेनदार जैसा कि प्रविष्टि सं.12 के समक्ष सूचीबद्ध है, अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि सं. 13 के समक्ष सूचीबद्ध तीन ऋण शोध अक्षमता प्रोफेशनल्स में से अपनी पसंद का अधिकृत प्रतिनिधि को प्रपत्र सीए में [श्रेणी का उल्लेख] निदर्शित करेगा। फॉर्म सीए. में घरेलू खरीदार

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

दिनांक : 14.09.2022
स्थान : जयपुर

अजय कुमार अतोलिया
अंतरिम समाधान प्रोफेशनल, राजटैक इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड
आईपी पंजीकरण सं.: IBBI/IPA-001/IP-P01988/2020-2021/13127
असाइनमेंट के लिए प्राधिकरण 23.06.2023 तक वैध है
पंजीकृत पता: 889, महावीर नगर फर्स्ट, दुर्गापुर रेलवे स्टेशन के पास, टोंक रोड, जयपुर—302018
संचार पता : 908, 9वीं मंजिल, डी मॉल, नेताजी सुभाष प्लेस, पीतमपुरा— 100 034

जैसलमेर रेलवे स्टेशन का होगा कायाकल्प, सैलानियों को मिलेगी विश्वस्तरीय सुविधाएं

स्टेशन के पुनर्विकास की सभी आवश्यक तैयारियां पूरी कर ली गई है और उसका इसी माह कार्यारंभ करने का प्रयास हैं

जैसलमेर, 13 सितंबर (निसं.)। रेलवे ने अपने सीमांत और विश्व प्रसिद्ध जैसलमेर रेलवे स्टेशन को अत्याधुनिक सुविधाओं से लैस एयरपोर्ट की तर्ज पर विकसित करने की तैयारियां पूरी कर ली हैं। सब कुछ ठीक रहा तो इसी माह पुनर्विकास का यह महत्वपूर्ण कार्यारंभ हो जाएगा।

मंडल रेल प्रबंधक गीतिका पांडेय ने बताया कि सामरिक और पर्यटन की दृष्टि से महत्वपूर्ण जैसलमेर रेलवे स्टेशन का पुनर्विकास रेलवे के निर्माण विभाग द्वारा करवाया जा रहा है और इस पर एयरपोर्ट सरीखी सुविधाएं विकसित करने का प्रावधान किया गया है।

उन्होंने बताया कि उत्तर-पश्चिम रेलवे के जोधपुर मंडल पर स्थित जैसलमेर रेलवे स्टेशन का पुनर्विकास रेलमंत्री अश्विनी वैष्णव की मंशा के अनुरूप किया जा रहा है, जिसका कार्यादेश बीकानेर की निर्माण कंपनी एसकेटी एसजीसीसीएल (जेवी) को दिया गया है। उन्होंने बताया कि कंपनी की ओर से स्टेशन के पुनर्विकास की सभी आवश्यक तैयारियां पूरी कर ली गई है और उसका इसी माह कार्यारंभ करने का प्रयास है।

डीआरएम ने बताया कि देशी-विदेशी सैलानियों से गुलजार रहने वाले स्वर्ण नगरी जैसलमेर रेलवे स्टेशन के आधुनिकीकरण के दौरान स्थानीय कला और संस्कृति को विशेष तवज्जो दी जाएगी । स्टेशन पुनर्विकास पर करीब 148 करोड़ रुपये खर्च करने का प्रावधान किया गया है। उन्होंने बताया कि रेलवे स्टेशन की कायापलट करने के बाद उसके कमर्शियल उपयोग की योजना पर भी काम किया जाएगा जिससे रेलवे को अतिरिक्त राजस्व प्राप्त हो सकेगा। जैसलमेर रेलवे स्टेशन के पुनर्विकास का काम पूरा होने में दो साल तक का समय लग सकता है। वर्तमान स्टेशन की इमारत दो मंजिला है तथा बनने वाली नई बिल्डिंग तीन मंजिला होगी जिसमें विभिन्न विभागों के कार्यालय भी होंगे। बनने वाली नई इमारत को बड़ी संख्या में जैसलमेर आने वाले पर्यटकों की पसंद के अनुरूप हेरिटेज लुक देने का प्रयास किया जाएगा। इसके साथ ही उनके लिए स्टेशन पर ही प्रतीक्षा करने और ठहरने के लिए उच्चस्तरीय व्यवस्थाएं सुनिश्चित की जाएगी।

इस के लिए वातानुकूलित विश्रामालयों का निर्माण प्रस्तावित है। बनने वाले नए रेलवे स्टेशन भवन पर फूड कोर्ट,सुविधायुक्त वेटिंग रूम, लिफ्ट,एस्केलेटर, एसी और नॉन एसी रेस्ट रूम्स तथा साफ -सफाई के लिए आधुनिक मशीनें इत्यादि उपलब्ध होंगे। उन्होंने बताया कि नई इमारत के निर्माण में पीले पत्थर का उपयोग किया जाएगा।स्टेशन भवन को हेरिटेज लुक देते हुए नक्काशीदार झरोखे, जालियां, डेकोरेटिव बेंड्स,छतरियां, स्टोन फेंसिंग इत्यादि से जैसलमेर की कला और संस्कृति की पहचान बरकार रखा जाएगा। प्लेटफॉर्म्स पर यात्री सुविधा के लिए लगेंगे डिजिटल डिस्प्ले और स्टेशन पर आने-जाने वाले दिव्यांग यात्रियों को निर्धारित मानकों के अनुरूप सुविधाएं उपलब्ध होगी।

इसके अलावा विकसित किए जाने वाले कोंकोर्स एरिया पर विश्व स्तरीय यात्री सुविधाएं मिलेंगी। यथोचित पार्किंग स्थान ,सोलर पैनल की स्थापना ,बरसात के पानी की निकासी और पर्याप्त अग्निशामक यंत्रों की उपलब्धता समेत पुख्ता सुरक्षा बंदोबस्त किए जाएंगे।